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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

INDEX

NDOH: 21.02.2024

S.NO.	PARTICULARS	PG. NO.
1.	Objections by way of Affidavit on behalf of Respondent No.66, to the report submitted by Joint Committee dated 06.01.2024, along with status of compliance.	1-9
2.	<u>Annexure "A-1"</u> : Copy of the communication dated 12.01.2024 addressed by the UPPCB along with response dated 03.02.2024 addressed on behalf of Respondent No.66.	10-25
3.	<u>Annexure "A-2"</u> : The copy of the most recent six-monthly Compliance Report dated 18.01.2024	26-65

RESPONDENT NO. 66

THROUGH

S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

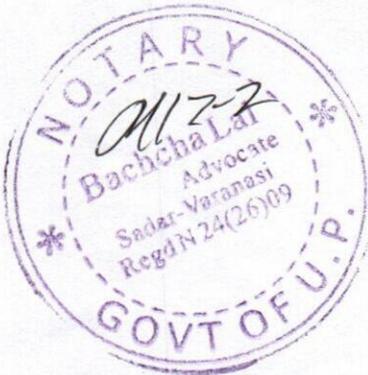
B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 |deeksha.kakar@scladi.com

New Delhi

Dated:17.02.2024



5981

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भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100



सत्यमेव जयते

HUNDRED RUPEES



भारत INDIA
INDIA NON JUDICIAL



उत्तर प्रदेश UTTAR PRADESH

GE 997550



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16-02-2024

पत्रिका का नाम

पत्रिका के संपादक का पता

पत्रिका के संपादक का पता

पत्रिका का मुद्रणालय

पत्रिका के नाम

गुजराती भाषा

पत्रिका का नाम

100 प्र. कुमार सिंह

35/80/212

3

कलेक्टरी कार्यालय
दारासरो



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

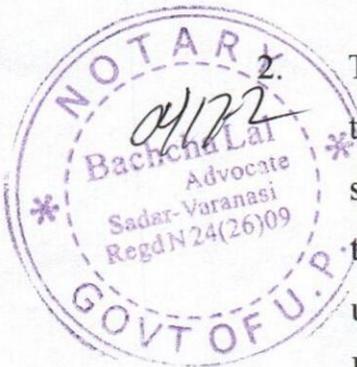
...RESPONDENTS

**OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO.66, TO THE REPORT DATED
06.01.2024 SUBMITTED BY JOINT COMMITTEE ALONG
WITH REPORT OF COMPLIANCE.**

I, Mr. Brijesh Kumar Pandey, Authorized Signatory/Partner for M/s New Ashtbhuja Stone, Village- Bhagautidei, Chunar, Mirzapur, aged about ___ years, do hereby solemnly affirm and declare as under:

1. That the Deponent is the Designated Partner/Authorised Signatory of Respondent No.66 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.

That the present objections are being filed to the report of the Joint Committee dated 06.01.2024, containing factual status of 26 stone crushers and 40 mining leases, filed in terms of the directions issued by this Hon'ble Tribunal under the Order Dated 17th October, 2023, passed by this Hon'ble Tribunal in the above Application.



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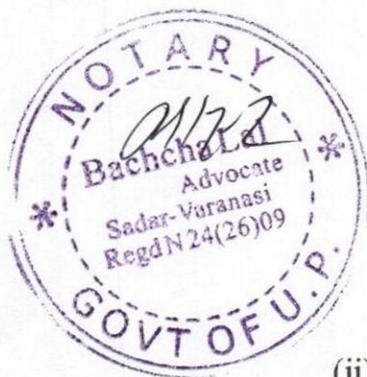
recommendations and observations of the Joint Committee along with status of compliance in respect thereof:

- (i) Under S.no. 6.23 (d), it has been observed that,
"A telescopic suit has not installed at the ends of conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading in north direction."

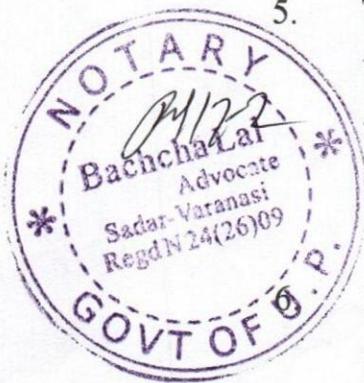
It is submitted that the Respondent Industry has Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, for controlling 'stone dust' and the reject 'fine dust'. The Industry has further covered conveyors of all belts. The Industry regularly operates the water sprinkling system to control process of emission and dust suppression, by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points. The Industry has also provided for ventilation in the enclosures covered by canvas bag-filters to arrest the escaping dust. The Respondent industry has further closed metal sheet enclosures at the dust emitting points i.e. the crushers, including their discharge points, screens and at the transfer points of conveyor belts. Further, the Industry has made proper arrangements of a door, with opening and closing facility, for cleaning and maintenance and flexible covers at entrance and exit of the conveyor belts.

- (ii) Under S.no. 6. 23 (e), it has been observed that,
"Separate energy meter has not installed for

[Handwritten signature]



3. At the outset, it is respectfully submitted that certain observations recorded under the Joint Committee Report in respect of the compliances by the Respondent are factually incorrect. It is also submitted that based on such incorrect observations, the Respondent has also received a communication dated 12.01.2024 from the UPPCB, imposing Environmental Compensation upon the Respondent. By the response dated 03.02.2024 addressed on behalf of the Respondent to the UPPCB, the Deponent has sought to place on record the factual inaccuracies contained in the Report as also provide proof of the compliance thereof. Copy of the said communication issued by UPPCB and the Response thereto is annexed hereto as Annexure "A-1".
4. That by way of the present Affidavit, the Deponent is also seeking to place on record the compliance which has already been undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), some of which have been wrongly stated under the Report of the Joint Committee.
5. The Deponent has established a stone crusher Industry Unit at Arazi No. 688, 691, 692, 713, 714, 720, 721, 722, 725, and 726 Village Bhagautidei, Pargana-Bhagwat, Tehsil-Chunar and District -Mirzapur.



In terms of the report of the Joint Committee, the Respondent is raising the following objections towards the

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consumption of electricity used in water sprinkling. Electric-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put before committee during visit."

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is respectfully submitted the Respondent industry has duly installed a separate energy meter and electromagnetic water flow meter for measuring of electric consumption and water consumption separately, during water sprinkling for dust suppression. Further the Industry is also maintaining a proper log book for electric and water consumption record, which is available at the site.

(iii) Under S.no. 6.23 (g) it has been observed that,

"No plantation has found in industry premises. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33 % of the land on which the industry is established as per the "Protocol for Development of Green Belts" notified vide Board Office order No.H16405/220/2018/02."

In this regard, it is respectfully submitted that the Respondent Industry is located on a hill, wherein sand stone mining is undertaken. Due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation. The Compliance of the condition of maintaining the green belt in terms of the "Protocol for Development



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of Green Belts” has not been found possible, despite efforts by the Respondent Industry. However, the Deponent has planted number of trees around the Industry and undertakes to maintain the same, and make further plantation, wherever possible.

- (iv) Under S.no. 6.23 (i), it has been observed that, *“Industry has partially constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that Respondent Industry has constructed metallic roads inside the premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust. Additionally, the industry undertakes regular wetting of the ground through tanker mounted sprinklers/smog guns within the premises. Furthermore, the Industry has proper arrangements for covering while transportation, to minimize the generation of dust emissions, during loading, unloading, handling and storage of final material/products. The stretches of the main highways passing in the vicinity of the area are also metaled and the approach and link roads to the Industry are also metaled. It may also be relevant to mention here that due to the heavy load/weight of the material transported, the metallic road suffers damage from time to time, which requires maintenance on regular basis. The same should not be construed as partial construction.



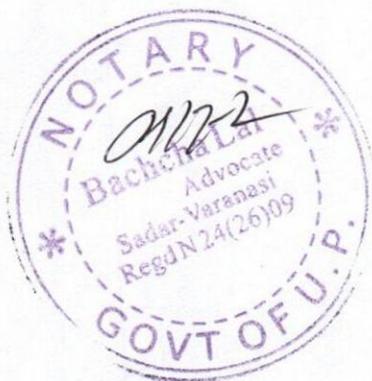
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- (v) Under S.no. 6.23 (i), it has been observed that, *“Industry has established a Diesel generator having capacity of 400 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from DG set in the industry.”*

In this regard, it is respectfully submitted that the Industry has a duly installed electricity connection for its operation. The Generator found at the site was being used prior to receiving the electricity connection, and has not been in use for more than two years. However, despite the foregoing, it is submitted that the Deponent undertakes to establish the height of the exhaust pipe in terms of the requirement or remove the Generator from the Industry Site.

- (vi) Under S.no. 6.23 (j), it has been observed that, *“As per Regional Office, UPPCB, Sonebhadara records, The Industry has not submitted compliance report of conditions imposed in CTO dated 01.01.2021 issued by UPPCB.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the half yearly compliance report, in terms of the EC, has been regularly submitted by the Respondent Industry. The most recent compliance report submitted by the Respondent is dated 18.01.2024. The last compliance report was submitted on 18.08.2023. The copy of the most recent Compliance Report



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dated 18.01.2024 is annexed hereto as Annexure
"A-2".

- 7. In addition to the aforesaid, the Deponent undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, to ensure adequate compliance.

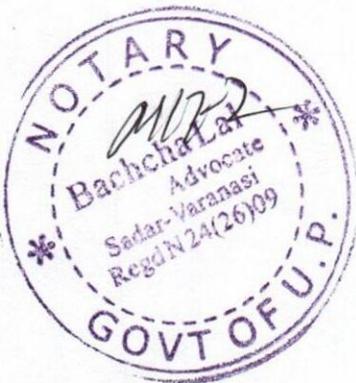
Bishu Pandey
DEPONENT

VERIFICATION

Verified on this the _____ day of February, 2024 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

Bishu Pandey
DEPONENT

[Signature]



Solemnly affirmed before me today at by the deponent Identified by Sri.....*[Signature]*..... the contents of the affidavit were read over to deponent who verified matter to be true.

[Signature]
 Bachcha Lal (Adv.)
 NOTARY-Sadar-Varanasi



ANNEXURE A-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

10

संदर्भ सं०

Ref. No.

सेवा में,

5990
दिनांक
Date 12-1-24
पंजीकृत

M/S NEW ASHATBHUIJA STONE,
BHAGAUTI DEI, PATHIATTA, CHUNAR,
MIRZAPUR.

यह कि उद्योग M/S NEW ASHATBHUIJA STONE, BHAGAUTI DEI, PATHIATTA, CHUNAR, MIRZAPUR. जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रेट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानानुसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाईन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायीं गयीं। उद्योग द्वारा प्रक्रिया से जनित डस्ट उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S NEW ASHATBHUIJA STONE, BHAGAUTI DEI, PATHIATTA, CHUNAR, MIRZAPUR. की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

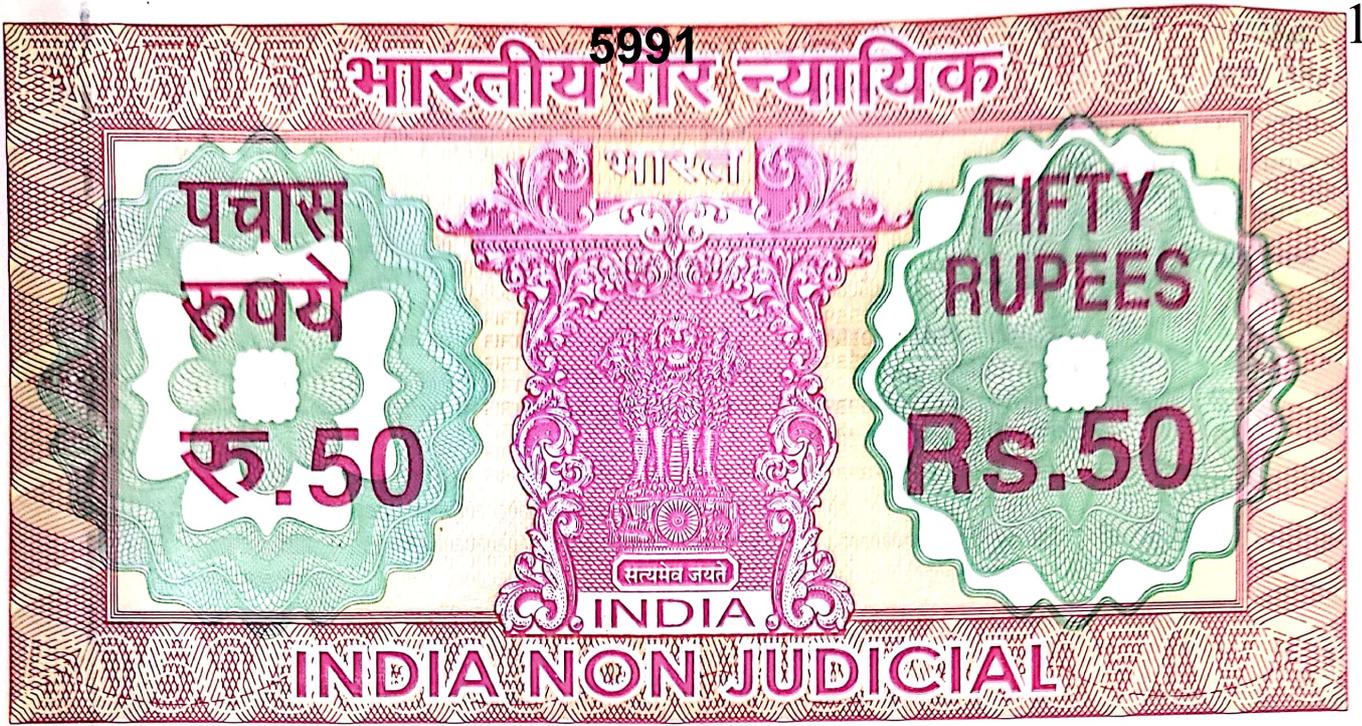
प्रतिलिपि:- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com Stone closure order



उत्तर प्रदेश UTTAR PRADESH

CP 486358

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,
सोनभद्र।

मैं ब्रिजेश कुमार पाण्डेय पुत्र श्री रामकृष्ण पाण्डेय, निवासी हाउस नं० एस 4/73, ए-4, दौलतपुर, पहड़िया, जनपद-वाराणसी(उ०प्र०) का मूल निवासी हूँ। मेसर्स न्यू अष्टमुजा स्टोन, ग्राम-भगौतीदेई, पटिहट्टा, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर का पार्टनर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच००५६७३/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.

कमश:.....२/.....पर

ब्रिजेश कुमार पाण्डेय

(2)

11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.
17. Industry has maintain logbook of consumed electricity for measurement of quantity of water consumption.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र०सं० 01 से 17 तक पर दी गयी सूचनाये पूर होशोंहवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-03.02.2024

ह० शपथग्राही

ब्रिजेश कुमार पाण्डेय
(ब्रिजेश कुमार पाण्डेय)
मे० न्यू अष्टभुजा स्टोन,
मीरजापुर

5993 न्यू अष्टभुजा स्टोन

अहरौरा, मिर्जापुर

पत्रांक-

दिनांक-

सेवा में,

क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनभद्र।

विषय: मे० न्यू अष्टभुजा स्टोन, ग्राम-भगौतीदेई, पटिहट्टा, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच०५६७३/सी-२/ एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ को निक्षेप किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०५६७३/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-२८.१२.२०२३ से दिनांक-३०.१२.२०२३ के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी। तत्कम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ यथासंशोधित की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु स्पिंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिरियल शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ को निक्षेप करने की कृपा करें।

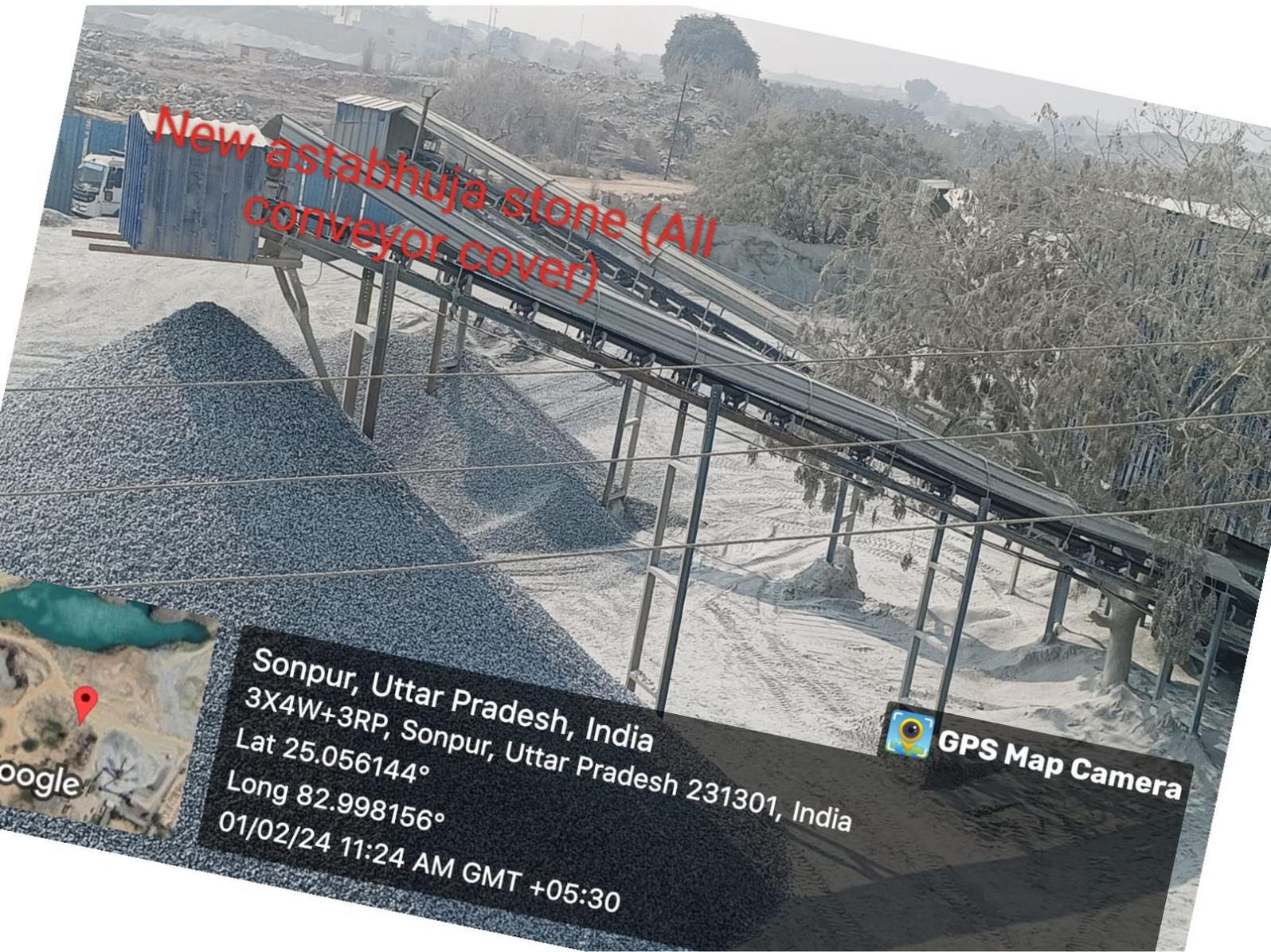
भवदीय

संलग्नक-उपरोक्तानुसार।

(ब्रिजेश कुमार पाण्डेय)
मे० न्यू अष्टभुजा स्टोन,
मीरजापुर

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ निक्षेप करने की कृपा करें।

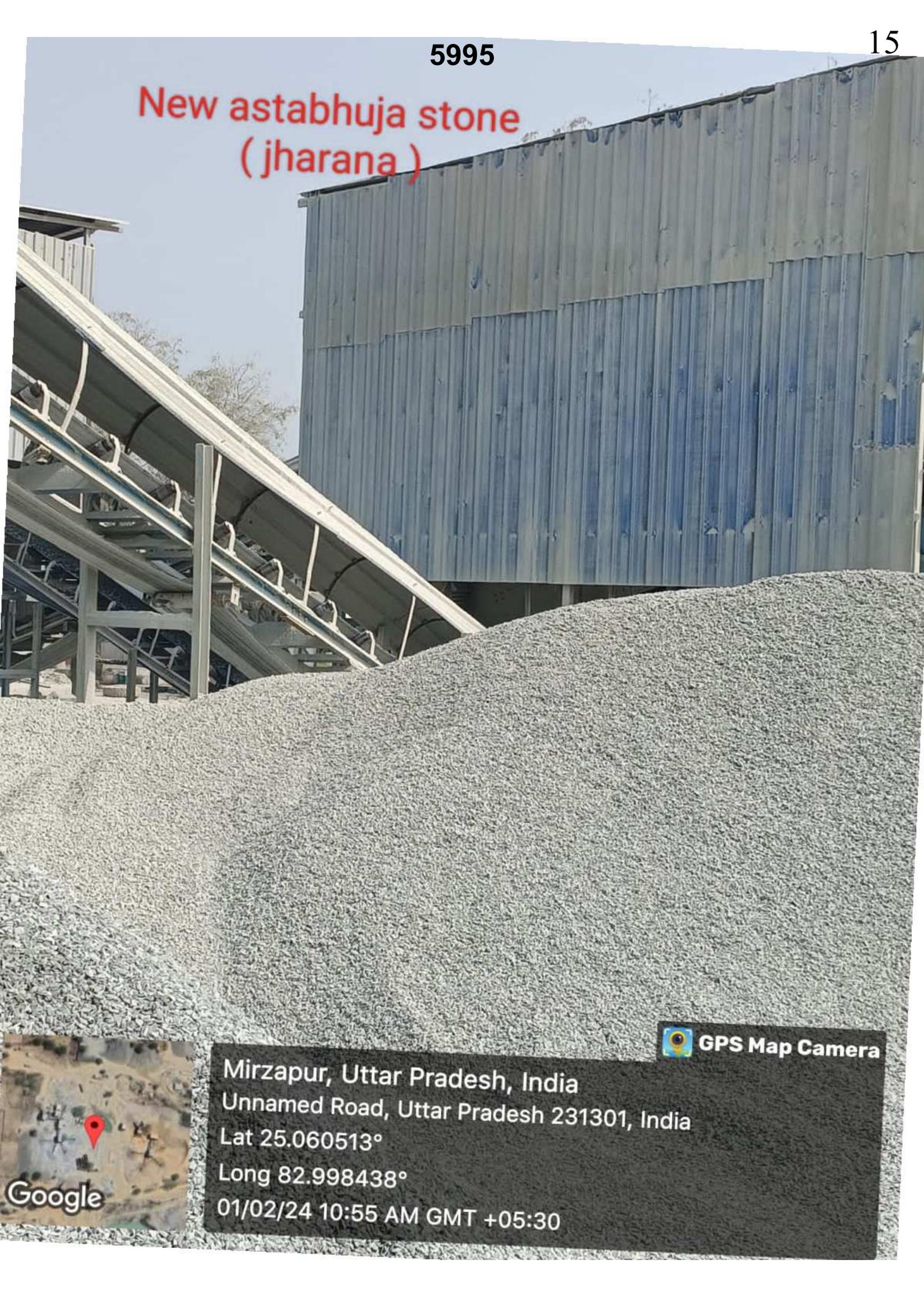
(ब्रिजेश कुमार पाण्डेय)



5995

15

New astabhuja stone
(jharana)



 **GPS Map Camera**

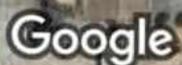
Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.060513°
Long 82.998438°
01/02/24 10:55 AM GMT +05:30

New astabhuja stone (primary machine)



 **GPS Map Camera**

Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.060591°
Long 82.997555°
01/02/24 10:26 AM GMT +05:30

 Google

new astabhuja stone
(secondry machine)

 GPS Map Camera

Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.060531°
Long 82.998152°
01/02/24 10:30 AM GMT +05:30



New astabhuja stone
(west boundry)

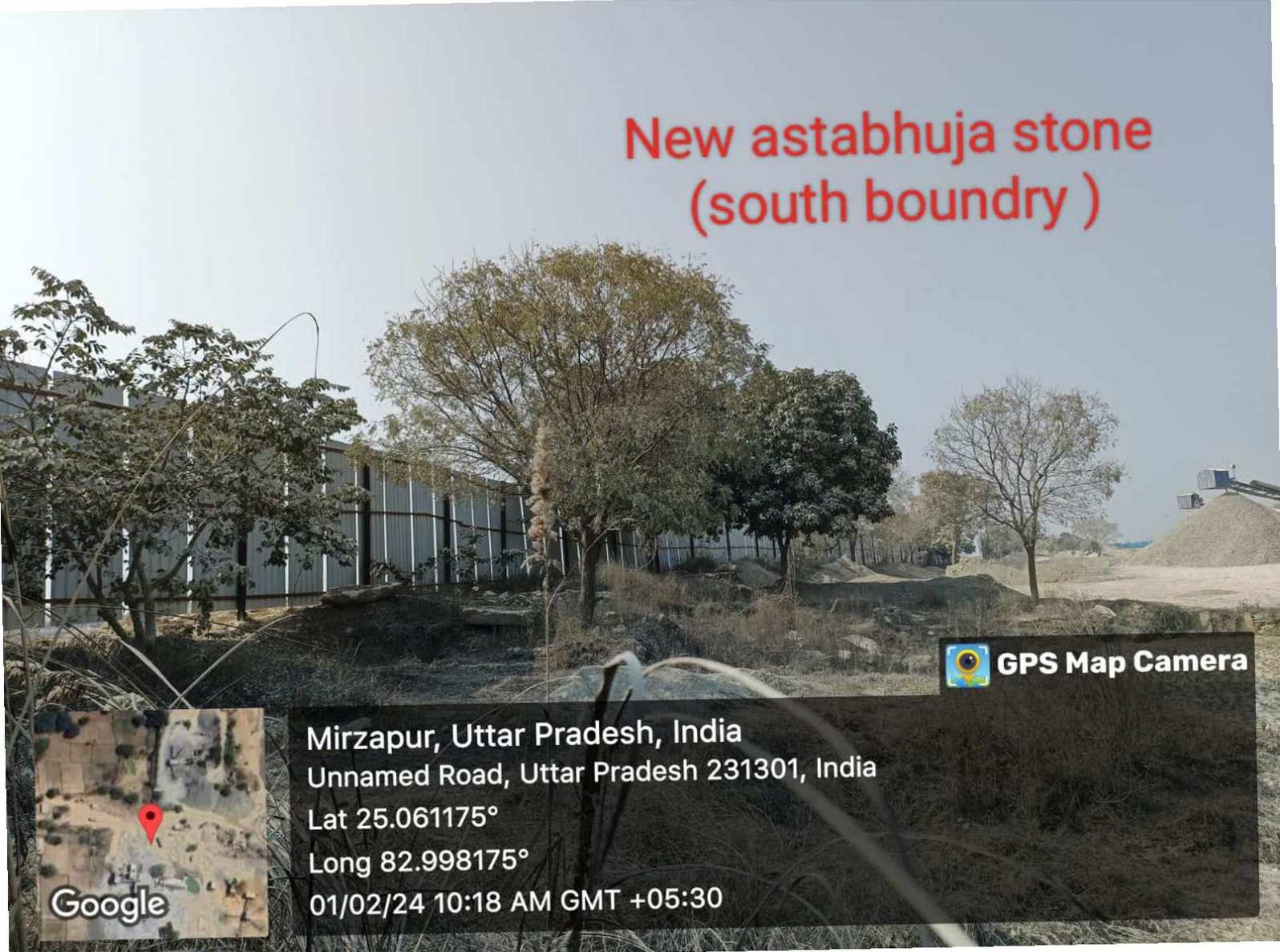


 GPS Map Camera

Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.060591°
Long 82.997555°
01/02/24 10:24 AM GMT +05:30



New astabhuja stone (south boundry)



 **GPS Map Camera**

Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.061175°
Long 82.998175°
01/02/24 10:18 AM GMT +05:30



New astabhuja stone
(north boundary)



 GPS Map Camera



Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.06123°
Long 82.998124°
31/01/24 05:55 PM GMT +05:30

New ashtabhuja stone
(East boundry)

 GPS Map Camera

Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.060338°
Long 82.997779°
01/02/24 11:08 AM GMT +05:30





Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.061175°
Long 82.998175°
01/02/24 10:18 AM GMT +05:30



Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.061175°
Long 82.998175°
01/02/24 10:18 AM GMT +05:30

New astabhuja stone
(plant plantation)



GPS Map Camera

Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.061198°
Long 82.998348°
01/02/24 10:32 AM GMT +05:30



Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.060724°
Long 82.998622°
01/02/24 10:34 AM GMT +05:30

New astabhuja stone
(water meter)

 GPS Map Camera

Sonpur, Uttar Pradesh, India
3X4W+3RP, Sonpur, Uttar Pradesh 231301, India
Lat 25.056144°
Long 82.998156°
01/02/24 11:29 AM GMT +05:30



New astabhuja stone
(water spray Smog gun machin



GPS Map Camera



Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.060218°
Long 82.998068°
01/02/24 10:29 AM GMT +05:30

New astabhuja stone
(water tanker)



 GPS Map Camera



Mirzapur, Uttar Pradesh, India
Unnamed Road, Uttar Pradesh 231301, India
Lat 25.060524°
Long 82.998347°
01/02/24 11:47 AM GMT +05:30

Date: 22/09/23

From,

Shri Brijesh Kumar Pandey
M/s New Ashtbhuja Stone
Arazi No. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726,
Village- Bhagauti Dei, Pargana-Bhagwat, Tehsil-Chunar,
District-Mirzapur, 231304

To,

Member Secretary,
Uttar Pradesh Pollution Control Board (U.P.P.C.B.),
Lucknow, U.P.

Subject: Compliance report of Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. New Ashtbhuja Stone issued vide letter No.- 132853/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021 & Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. NEW ASHTBHUA STONE, issued vide letter No.- 132855/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/MIRZAPUR/2021 dated 02/08/2021.

Respected Sir,

Kindly refer to the above mention subject I am hereby submitting the compliance report of the issued Consent to Operate for Stone Crusher M/s New Ashtbhuja Stone, Arazi No. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726, Village- Bhagauti Dei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur supported by the relevant documents.

Yours Faithfully,

Brijesh Pandey

Brijesh Kumar Pandey
M/s New Ashtbhuja Stone
Authorized Signatory

C.C. to-

1. Regional Office, Uttar Pradesh Pollution Control Board, Sonebhadra, U.P.

डाक प्राप्ति रसीद
प्राप्ति दिनांक 22-9-23
प्राप्तकर्ता के हस्ताक्षर
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ

POINT WISE COMPLIANCE TO CONDITIONS OF CONSENT TO OPERATE ISSUED BY UPPCB, Lucknow, UP, VIDE LETTER NO. Ref No. - 132853/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021 Dated : 02/08/2021 (attached as Annexure-I).		
Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s NEW ASHTBHUJA STONE Shri BRIJESH KUMAR PANDEY		
S.No.	Specific Conditions	Compliance Status
1	<i>This consent to operate is granted for M/S NEW ASHTBHUJA STONE, ARAZI. NO. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726, VILLAGE-BHAGAUTI DEI, PARGANABHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR-231304 for production of stone grits and stone dust-200 TPH. (Co-ordinates of proposed site 25.060722 Latitude and 82.997878 Longitude)</i>	Agreed The Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. NEW ASHTBHUJA STONE has been issued vide letter No.-132853/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021 Dated : 02/08/2021 granted for the period from 02/08/2021 to 31/07/2026. is attached as Annexure-I.
2	<i>This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent</i>	Agree.

	<i>would be deemed void.</i>	
3	<i>The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.</i>	Noted.
4	<i>The industry shall comply the following points:-</i>	Noted
i.	<i>Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</i>	Agreed and being complied. All conveyers are covered. Photographs attached as Annexure-II. The emission is keep maintained under the prescribed standard by proper machinery maintenance, through dust suppression system. A layer of wind screen of metal sheet all around the stone crusher plant has already installed to arrest the maximum dust. The photographs of wind screen are attached as Annexure-II.
ii.	<i>All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</i>	Agreed and being complied.
iii.	<i>All belt conveyors shall be covered by the industry.</i>	Agreed and being complied. All conveyers are covered. Photographs attached as Annexure-

		II.
iv.	<i>Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</i>	<p>Agreed and being complied.</p> <p>Silos provided for the storage of crushed-out material.</p> <p>Good housekeeping maintained all around the plant. Photographs are attached as per Annexure-II</p>
v.	<i>A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</i>	<p>Noted & agreed.</p> <p>A layer of wind screen of metal sheet all around the stone crusher plant has already installed to arrest the maximum dust. The photographs of wind screen are attached as Annexure-II.</p>
vi.	<i>Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</i>	<p>Agreed and being complied.</p> <p>The dust suppression system installed at the site and all the other arrangement and facility to control dust are in good condition and will be maintained in future whenever required.</p> <p>The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.</p>
vii.	<i>Green belt along the boundary wall shall be developed by stone crusher.</i>	<p>Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the</p>

		project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner will be carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone crusher.
viii.	<i>SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</i>	Noted & agreed.
ix.	<i>The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
x.	<i>The loading, unloading, handling and storage of raw materials,</i>	The water sprinkler arrangement has been installed at the stone crusher for

	<i>products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</i>	spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises.
<i>x</i>	<i>Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</i>	Agreed and being complied. Every person deployed in the stone crusher are being provided with personnel helmet, safety boots ear plugs & dust mask.
<i>xii</i>	<i>The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.</i>	Noted & agreed.
<i>xiii</i>	<i>Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</i>	Agreed and being complied.
<i>xiv</i>	<i>Industry shall comply the all directions issued by board under different prepared Action Plans.</i>	Noted & agreed.
<i>xv</i>	<i>The above equipment specifications should be primarily and compulsorily enforced on stone crusher before</i>	Noted & agreed.

	<i>start of production.</i>	
5	<i>A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf.</i>	Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner is being carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone crusher.
6	<i>Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources inside the stone crusher premises.
7	<i>The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.</i>	Noted & agreed.

8	<i>The transportation of used vehicles in such a manner that emission generated should not affect the Nearby residence and agricultural field.</i>	Noted & agreed.
9	<i>The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone cuttings issued by Central Pollution Control Board.</i>	Agreed and being complied. The dust suppression system installed at the site and all the other arrangement and facility to control dust are in good condition and will be maintained in future whenever required. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
10	<i>The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall Ensure that the handling, collection and disposal of solid waste should be in proper and safe way.</i>	Agreed and being complied. Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
11	<i>The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble</i>	Agreed.

	<i>High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.</i>	
12	<i>The D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board</i>	Agreed and being complied. The DG is equipped with acoustic enclosure and adequate air pollution control devices. Regular maintenance if the DG set is being complied and the emissions/noise level are within the prescribed limits. Ambient Air Quality & Noise level is also being monitored. Parameters Ambient Air & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.
13	<i>The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression</i>	Noted & agreed.
14	<i>The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.</i>	Agreed and being complied. The dust suppression system installed at the site and all the other arrangement and facility to control dust are in good condition and will be maintained in future whenever required. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and

		transfer points. Sprinklers are provided for wetting of premises.
15	<i>The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.</i>	Noted & agreed.
16	<i>This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.</i>	Agreed.
17	<i>Industry shall be operated in such a manner that ambient air quality should not be adversely affected.</i>	Agreed and being complied. Ambient Air Quality Monitoring is being done under the manual AAQMS. Noise level is also being monitored. Parameters are within the prescribed limits. Ambient Air, ground water & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.
18	<i>Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit</i>	Agreed and being complied. Ambient Air Quality Monitoring is being done under the manual AAQMS. Noise level is also being monitored. Parameters are within the

	<i>monitoring report to the Board within one month.</i>	prescribed limits. Ambient Air, ground water & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.
19	<i>The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.</i>	Noted & will be complied.
20	<i>The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall Ensure that the handling, collection and disposal of solid waste should be in proper and safe way.</i>	Agreed and being complied. Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
21	<i>Industry shall comply the all conditions mentioned in CTE issued by board</i>	Noted & agreed.
22	<i>Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of</i>	Noted & agreed.

	<i>Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.</i>	
23	<i>Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month</i>	Agreed and being complied. The stone crusher CTO is valid for production of Stone Grit - 200 Metric Tonnes/Hour Stone by using Stone Boulder as raw materials. The stone boulders are being supplied from the mines having valid clearance/NOC.
24	<i>The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.</i>	Agree. No forest land/reserve forest comes in core and buffer zone of the crusher site.
25	<i>If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be</i>	Noted & agreed.

	<i>effective again for the remaining period.</i>	
26	<i>This consent order will not affect the acceptance of order/directions of other departments.</i>	Noted & agreed.
27	<i>This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.</i>	Noted & agreed.
28	<i>The validity of this consent to operate order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 17.12.2020, received from SDM, Tehsil-Chunar, Distt - Mirzapur vide letter no. 866/ST-duri/2020 dated 17.12.2020.</i>	The issue is resolved and currently there is no dispute of land aquisition from Land Revenue Department.
29	<i>The proposed industry shall comply the all points as mentioned in notarized affidavit dated 26.07.2021 submitted with application</i>	Noted & agreed.
Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s NEW ASHTBHUJA STONE Shri BRIJESH KUMAR PANDEY		

Ref. No.- 132855/UPPCB/Sonebhadra(UPPCBRO)/CTO/water/MIRZAPUR/2021 dated 02.08.2021		
S.No.	Specific Conditions	Compliance Status
1	<i>This consent to operate is granted for M/S New Ashtbhujja Stone, Arazi No. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726, Village-Bhagauti Dei, Pargana-Bhagwat, Tehsil-Chunar, District- Mirzapur-231304 for production of stone grits and stone dust -200 TPH. (Co-ordinates of proposed site 25.060722 Latitude and 82.997878 Longitude)</i>	Agreed The CCA (Consolidated Consent & authorization) (Fresh) Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. NEW ASHTBHUJA STONE has been issued vide letter No.- 132855/UPPCB/Sonebhadra(UPPCB RO)/CTO/water/MIRZAPUR/2021 Dated : 02/08/2021 granted for the period from 02/08/2021 to 31/07/2026. is attached as Annexure-I.
2	<i>This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.</i>	Agreed.
3	<i>The industry shall comply with any other conditions laid down or directions issued in due course by</i>	Noted & agreed.

	<i>the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.</i>	
4	<i>The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.</i>	Noted.
5	<i>The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.</i>	Agreed and being complied. The dust suppression system installed at the site and all the other arrangement and facility to control dust are in good condition and will be maintained in future whenever required. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
6	<i>The industry shall not increase its production/production capacity without the written permission / NOC from the board.</i>	Agreed and being complied. The stone crusher site has sufficient land more than the minimum requirement of land for the installation of stone crusher.
7	<i>The domestic effluent should be treated through septic tank followed by soak pit</i>	The water required at the crusher unit is for the sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure

		of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
8	<i>The industry shall not discharge any trade effluent</i>	
9	<i>The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.</i>	Agreed.
10	<i>The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression</i>	Noted & agreed.
11	<i>Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.</i>	Agreed.
12	<i>This Consent of the industry is automatically considered abrogated after receiving public</i>	Agreed.

	<i>grievances regarding air pollution against the industry and the confirmation of the complaint.</i>	
13	<i>Industry shall dispose the hazardous waste through authorized recyclers/TSDF.</i>	
14	<i>Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.</i>	Noted & agreed.
15	<i>The industry shall comply on the following points before start of production: -</i>	
i.	<i>Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt</i>	Agreed and being complied. All conveyers are covered. Photographs attached as Annexure-II. The emission is keep maintained under the prescribed standard by proper machinery maintenance, through dust suppression system. A layer of wind screen of metal sheet all around the stone crusher plant has

	<i>conveyors.</i>	already installed to arrest the maximum dust. The photographs of wind screen are attached as Annexure-II.
ii.	<i>All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</i>	Agreed and being complied.
iii.	<i>All belt conveyors shall be covered by the industry.</i>	Agreed and being complied. All conveyers are covered. Photographs attached as Annexure-II.
iv.	<i>Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.</i>	Agreed and being complied. Silos provided for the storage of crushed-out material. Good housekeeping maintained all around the plant. Photographs are attached as per Annexure-II
v.	<i>A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</i>	Noted & agreed. A layer of wind screen of metal sheet all around the stone crusher plant has already installed to arrest the maximum dust. The photographs of wind screen are attached as Annexure-II.
vi.	<i>Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points</i>	Agreed and being complied. The dust suppression system installed at the site and all the other arrangement and facility to control

	<i>shall be adopted as an auxiliary air pollution control measure.</i>	dust are in good condition and will be maintained in future whenever required. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
vii.	<i>Green belt along the boundary wall shall be developed by stone crusher.</i>	Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner will be carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone crusher.
viii.	<i>SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</i>	Noted & agreed.
ix.	<i>The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for

	<i>the factory premises shall be adopted by the industry.</i>	spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
x.	<i>The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</i>	The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises.
xi.	<i>Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</i>	Agreed and being complied. Every person deployed in the stone crusher are being provided with personnel helmet, safety boots ear plugs & dust mask.
xii.	<i>Industry shall comply the all directions issued by board under different prepared Action Plans.</i>	Noted & agreed.
xiii.	<i>Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for</i>	Agreed and being complied.

	<i>cleaning and maintenance, within 15 days.</i>	
xiv.	<i>The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</i>	Noted & agreed.
16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	
18.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central	

	Pollution Control Board.	
19.	The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	
20.	<i>The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall Ensure that the handling, collection and disposal of solid waste should be in proper and safe way.</i>	Agreed and being complied. Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
21.	<i>Industry shall comply the all conditions mentioned in CTE issued by board</i>	Noted & agreed.
22.	<i>Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of</i>	Noted & agreed.

	<i>Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.</i>	
23.	<i>Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month</i>	Agreed and being complied. The stone crusher CTO is valid for production of Stone Grit - 200 Metric Tonnes/Hour Stone by using Stone Boulder as raw materials. The stone boulders are being supplied from the mines having valid clearance/NOC.
24.	<i>The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.</i>	Agree. No forest land/reserve forest comes in core and buffer zone of the crusher site.
25.	<i>If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.</i>	Noted & agreed.

26.	<i>This consent order will not affect the acceptance of order/directions of other departments.</i>	Noted & agreed.
27.	<i>This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.</i>	Noted & agreed.
28.	<i>The validity of this consent to operate order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 17.12.2020, received from SDM, Tehsil-Chunar, Distt - Mirzapur vide letter no. 866/ST-duri/2020 dated 17.12.2020.</i>	The issue is resolved and currently there is no dispute of land aqutation from Land Revenue Department.
29.	<i>The proposed industry shall comply the all points as mentioned in notarized affidavit dated 26.07.2021 submitted with application</i>	Noted & agreed.



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 132853/UPPCB/Sonebhadra(UPPCBRO)/CTO/air/MIRZAPUR/2021

Dated : 02/08/2021

To ,

Shri BRIJESH KUMAR PANDEY
M/s NEW ASHTBHUJA STONE
ARAZI. NO. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726, VILLAGE-
BHAGAUTI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR-231304
MIRZAPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. NEW ASHTBHUJA STONE

Reference Application No. 12961453

Dated : 02/08/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s NEW ASHTBHUJA STONE. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 02/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.08.02 15:16:55 +05'30'
Regional Officer

**Enclosed : As above
(condition of consent):**

Copy to: CEO-2, U.P.POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMATI NAGAR, LUCKNOW

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.08.02 15:17:43 +05'30'
Regional Officer

6031
U.P. Pollution Control Board

Dated : 02/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Aggregates-200 Ton/Hour .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	PROCESS EMISSION	NIL	0	Particulate Matter	Covering of all process emission sources and regular water sprinkling.
2	D.G.SET	DIESEL	1	Particulate Matter	As per standard

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	0	Particulate Matter	600 Micro gram/cubic meter
2	1	Particulate Matter	As per standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is granted for M/S NEW ASHTBUJA STONE, ARAZI. NO. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726, VILLAGE-BHAGAUTI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR-231304 for production of stone grits and stone dust-200 TPH. (Co-ordinates of proposed site 25.060722 Latitude and 82.997878 Longitude).
2. This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
3. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
4. The industry shall comply the following points:-
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
 - XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.
 - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.
 - XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.
5. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL [http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf](http://www.uppcb.com/pdf/Green-belt-Guide%20160218.pdf).
6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.
8. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.
9. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.
10. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

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11. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
12. The D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
15. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.
19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
21. Industry shall comply the all conditions mentioned in CTE issued by board.
22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
26. This consent order will not affect the acceptance of order/directions of other departments.
27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
28. The validity of this consent to operate order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 17.12.2020, received from SDM, Tehsil-Chunar, Distt - Mirzapur vide letter no. 866/ST-duri/2020 dated 17.12.2020.
29. The proposed industry shall comply the all points as mentioned in notarized affidavit dated 26.07.2021 submitted with application.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time.

Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

**RADHEY
SHYAM**

Digitally signed by RADHEY
SHYAM
Date: 2021.08.02 15:18:34
+05'30'



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
132855/UPPCB/Sonebhadra(UPPCBRO)/CTO/w
ater/MIRZAPUR/2021

Dated : 02/08/2021

To ,

Shri BRIJESH KUMAR PANDEY
M/s NEW ASHTBHUAJA STONE
ARAZI. NO. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726, VILLAGE-
BHAGAUTI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR-231304
MIRZAPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. NEW ASHTBHUAJA STONE

Reference Application No :12961611

Dated :02/08/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. NEW ASHTBHUAJA STONE is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/08/2021 to 31/07/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.08.02 15:19:39 +05'30'
Regional Officer

Enclosed : As above
(condition of consent):

Copy to: CEO-2, U.P.POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMATI NAGAR, LUCKNOW

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.08.02 15:20:08 +05'30'
Regional Officer

6036
U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.NEW ASHTBHUJA STONE vide

Consent Order No. 12961611/ Water

Dated : 02/08/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stone Aggregates-200 Ton/Hour .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1.0 kld	Septic Tank
2	Industrial	Nil	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is granted for M/S NEW ASHTBUJA STONE, ARAZI. NO. 688, 691, 692, 693, 713, 714, 720, 721, 722, 723, 725 726, VILLAGE-BHAGAUTI DEI, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR-231304 for production of stone grits and stone dust -200 TPH. (Co-ordinates of proposed site 25.060722 Latitude and 82.997878 Longitude).
2. This consent order is valid from dated 01.08.2021 to 31.07.2026 for production of above-mentioned product. Industry shall obtain prior approval before making any modification in product/process /fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
5. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
6. The industry shall not increase its production/production capacity without the written permission/NOC from the board.
7. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
8. The industry shall not discharge any trade effluent.
9. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honorable Over site Committee, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
10. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
15. The industry shall comply on the following points before start of production: -
 - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
 - III. All belt conveyors shall be covered by the industry.
 - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
 - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
 - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
 - VII. Green belt along the boundary wall shall be developed by stone crusher.
 - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
 - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
 - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
 - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
 - XII. Industry shall comply the all directions issued by board under different Action Plans.
 - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
 - XIV. The above equipment specifications should be primarily and compulsorily enforced on

stone crusher before start of production.

16. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.

17. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

18. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

19. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

20. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

21. Industry shall comply the all conditions mentioned in previous CTE issued by board.

22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.

23. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.

24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.

25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

26. This consent order will not affect the acceptance of directions/orders of any other departments.

27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.

28. The validity of this consent to operate order is subjected to the authenticity of facts mentioned in the Land Revenue Department report dated 17.12.2020, received from SDM, Tehsil-Chunar, Distt - Mirzapur vide letter no. 866/ST-duri/2020 dated 17.12.2020.

29. The proposed industry shall comply the all points as mentioned in notarized affidavit dated 26.07.2021 submitted with application.

Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RADHEY SHYAM Digitally signed by RADHEY SHYAM
Date: 2021.08.02 15:20:45 +05'30'

Regional Officer





OPPO Reno8 5G
SAGAR | 2023.09.20 11:05



OPPO Reno8 5G
SAGAR | 2023.09.20 11:04





TEST CERTIFICATE

6043

63

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-140923-01	20/09/2023

Issued To: M/s New Ashtbhuja Stone
 Project Location: Village- Bhagauti Dei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur

Sampling & Analysis Data

Sample Drawn By : NTL Representative
 Date of Sampling : 13/09/2023
 Sample Description : Ambient Air
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 14/09/2023 to 20/09/2023
 Sampling Location : Project Site
 Average Flow Rate of SPM (m³/min.) : 1.14
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
 Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	89.60	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	47.12	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	10.08	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	24.50	µg /m ³	80

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316

Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com

TEST CERTIFICATE

6044

64

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-140923-02	20/09/2023

Issued To: M/s New Ashtbhuja Stone

Project Location: Village- Bhagauti Dei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur

SAMPLING & ANALYSIS DATA

Sample Drawn On : 13/09/2023
 Sample Drawn By : NTL Representative
 Sample Location : Near Project Site
 Sample Received On : 14/09/2023
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in		
				dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	73.8	dB(A)	Industrial Area	75	70
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	65.4	dB(A)	Commercial Area	65	55
				Residential Area	55	45
				Silence Zone	50	40

Notes:

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4. The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
 CHECKED BY

Authorised Signatory
 AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316
 Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand
 E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com

TEST CERTIFICATE
6045

Test Report of Water	Report Code W-140923-03	Date of Issue 20/09/2023
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Issued To: M/s New Ashtbhuja Stone
Project Location: Village- Bhagauti Dei, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Received Date : 13/09/2023
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 14/09/2023 to 20/09/2023
 Sampling Location : Near Project Site
 Sample Description : Ground Water

RESULTS						
Essential test as per IS:10500-2012						
S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.60	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO3)	IS:3025(Part-21)	225.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	89.40	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	36.50	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.182	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.40	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	750.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	246.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	65.0	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

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4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Ami
CHECKED BY

Adhikar
AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316
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